

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2674/2016

(Arising out of impugned final judgment and order dated 18/11/2015 in CMWP No. 1750/2015 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ARUN KUMAR SRIVASTAVA

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS

Respondent(s)

(With appln. (s) for exemption from filing O.T. and permission to place addl. documents on record and interim relief)

Date : 05/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Pradeep Kant, Sr. Adv.
Mr. Divyanshu Sahay, Adv.
Mr. Tanmaya Agarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The matter is adjourned for two weeks to enable the learned counsel for the petitioner to file additional documents.

[O.P. SHARMA]
AR-cum-PS

[INDU BALA KAPUR]
COURT MASTER